


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (NORTH-WEST)
ROHINI COURTS: DELHI

ORDER

Sub: First Appellate Authority under the Right to Information Act, 2005.

In supersession of all earlier orders and in pursuant to the provision of sub section (1) of Section 19 of the Right to Information Act, 2005 (22 of 2005) and Rule 2(h) of Delhi District Court (Right to Information) Rules, 2008, I, being Principal District & Sessions Judge (North-West), Rohini Courts, Delhi, hereby designate Sh. Jitendra Singh, I.d. Addl. Sessions Judge (Electricity) (North-West), Rohini Courts, Delhi as the "First Appellate Authority" for North West District, Rohini Courts, Delhi under RTI Act, 2005 with immediate effect.

Remaining office orders regarding Link First Appellate Authority shall remain in force.


(Yashwant Kumar)

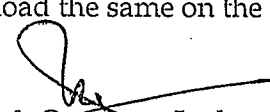
Principal District & Sessions Judge (N-W),
Rohini Courts, Delhi.

No. 29044-29085/Judl. (N-W)/2022

Delhi, dated the 22.09.22

Copy forwarded for information & necessary action to:-

1. The Registrar General, Hon'ble High Court of Delhi.
2. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
3. The Principal District & Sessions Judges, South East, South, West, North, East, Shahdara, North-East, New Delhi, South-West Districts.
4. The Judicial Officer concerned, North West District, Rohini Courts, Delhi.
5. The Secretary (AR), Administrative Reforms Department, 7th Level, C-Wing, Delhi Secretariat, Govt. of NCT of Delhi.
6. Branch Incharge, Computer Branch, Rohini Courts, Delhi to upload the same of the official website of office.
7. The Personal Secretariat of undersigned.
8. The Website Committee (Hindi & English), Tis Hazari Courts, Delhi.
9. The Care-Taking Branch, Rohini Courts, Delhi.
10. The Branch Incharge, R&I Branch, Rohini Courts, Delhi to upload the same on the LAYERS software.


Principal District & Sessions Judge (N-W),
Rohini Courts, Delhi.

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